

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 103
(IB)-470(ND)/2019

IN THE MATTER OF:

LIC Housing Finance Ltd.
v.
Durha Vitrak Pvt. Ltd.

.... Petitioner/Applicant
.... Respondent

Order Under Section 7 of Insolvency & Bankruptcy Code (CIRP)

Order delivered on 20.07.2021

CORAM:

SH. BHASKARA PANTULA MOHAN
HON. ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Liquidator
For Unicorn Buildtech

Mr. Ahsan Ahmad, Adv with Mr. Aishwarya
Mohan Gahrana, Adv.
Mr. Atul Sharma Advocate, Ms. Renuka Iyer
Advocate Mr. Dev J Roy Advocate

ORDER

List all the pending applications for hearing on 31.08.2021.

— sd —

(BHASKARA PANTULA MOHAN)
ACTG. PRESIDENT

— sd —

(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)